

ITEM NO.45

COURT NO.13

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8111/2019

(Arising out of impugned final judgment and order dated 23-08-2019 in WPCRL No. 3595/2017 passed by the High Court Of Delhi At New Delhi)

ADVANTAGE INDIA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 136727/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 29-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Siddharth Dave, Sr. Adv.
Mr. Tanveer Ahmed Mir, Adv.
Mr. Arjun Singh Bhati, AOR
Mr. Gurdeep Singh, Adv.
Mr. Abhinav Nagar, Adv.

For Respondent(s) Mr. K M Nataraj, A.S.G.
Mr. Kanu Agarwal, Adv.
Mr. Rajat Nair, Adv.
Ms. Sairica S Raju, Adv.
Mr. Zoheb Hussain, Adv.
Ms. Shraddha Deshmukh, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. K M Nataraj, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Kanu Agarwal, Adv.
Ms. Shraddha Deshmukh, Adv.
Mr. Sharath Nambiar, Adv.
Ms. Sairica S Raju, Adv.
Mr. Rajat Nair, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Ashutosh Ghade, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing c/c of the
impugned judgment is allowed.

Leave granted.

List on 06.11.2024.

In the meanwhile, pleadings to be completed.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)